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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ARB.P. 566/2024

MS PURNIMA SAINI

..... Petitioner

Through: Counsel for petitioner.

versus

BSES RAJDHANI POWER LIMITED

..... Respondent

Through: Counsel for respondent.

CORAM:

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

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16.05.2024

1. File has been put up on an Office Note stating that the Arbitrator has expressed his difficulty to take up the present matter, as a sole Arbitrator.
2. Mr. Sarthak Karol, Advocate, (M) 9810900987, is hereby appointed as a sole Arbitrator, to adjudicate the disputes between the parties.
3. The parties are at liberty to raise their respective objections before the Learned Arbitrator.
4. This is subject to the Arbitrator making necessary disclosure as under Section 12(1) of A&C Act, 1996 and not being ineligible under Section 12(5) of the A&C Act, 1996.
5. The appointment of the Arbitrator shall be governed by the rules framed by the DIAC including the fees and the disclosure to be made by the learned Arbitrator in conformity of Section 12 of the Arbitration and Conciliation Act, 1996.



6. Learned counsel for the parties are directed to contact the learned Arbitrator within one week of being communicated a copy of this Order to them by the Registry.

7. A copy of this Order be also forwarded to the learned Arbitrator, for information.

NEENA BANSAL KRISHNA, J

MAY 16, 2024/RS